

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 281 of 2013 &
I.A. No. 382 of 2013

Dated : 11th December, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Central Railway, Mumbai

..... Appellant(s)

Versus

Tata Power Co. Ltd. & Anr.

..... Respondent(s)

Counsel for the Appellant(s) : Dr. Ashwani Bhardwaj

ORDER

Admit. Issue notice. Mr. Vishal Anand takes notice on behalf of Respondent No.1 and Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.2. The learned counsel for the Respondent No.1 is directed to file the reply on or before 10.01.2014 after serving copy on the other side. The learned counsel for the Respondent No.1 is also directed to file his reply, if any, after serving copy on the other side.

Post the matter on **30.01.2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson